

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
M Ravichandran

MAIN PETITION NUMBER : CP(IB)/105(CHE)/2022

(IA/MA) APPLICATION NUMBERS
IA(IBC)/355(CHE)2024

ORDER

Present: Ld. Counsel Ms. Vaiduriya for the Petitioner.

Ld. Counsel Shri. Pravin for the Respondent.

None for the IRP.

Ld. Counsel for the Respondent submits that Respondent has received copy of the petition as well as the report of the IRP recommending initiation of IRP against the personal guarantor.

He seeks and is granted two weeks time to file objections and serve copy on the Counsel for the Petitioner.

Rejoinder if any, be filed within two weeks there after.

List the petition for hearing on **17.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)